

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

Dated : This the Thursday, 28<sup>th</sup> day of January 2021

**Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)  
Hon'ble Mr. Devendra Chaudhry, Member (A)**

**Original Application No. 330/00170/2020**

Avinash Giri, A/a 33 years, S/o Purushottam Giri, presently posted as Lab Technician, Employees State Insurance Corporation Hospital, Jajmau, Kanpur - 208010.

. . .Applicant

By Adv : Shri Satyajeet Mukherji

**V E R S U S**

1. The Union of India through the Secretary, Ministry of Labour, Shram Shakti Bhawan, New Delhi - 110002.
2. The Director General, E.S.I Headquarters, Panchdeep Bhawan, CIG Road, New Delhi-110001.
3. The Secretary, Department of Expenditure, Ministry of Finance, North Block, New Delhi – 110001.
4. The Secretary, Department of Personnel & Training, Ministry of Human Resource Development, New Delhi - 110001.

. . .Respondents

By Adv: Shri Manoj Kumar Sharma for respondent nos. 1,3 &4  
Shri Rajesh Tiwari for respondent no. 2

**O R D E R**

Heard Shri Satyajeet Mukherji, learned counsel for the applicant and Shri Manoj Kumar Sharma and Shri Rajesh Tiwari, learned counsel for the respondents and perused the record.

2. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if the representation dated 04.01.2020 (Annexure A-6 of OA) pending before the respondent no. 2 is decided by the respondent concerned / competent authority amongst the respondents by a reasoned and speaking order in a time bound manner.

3. Learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel.

4. In view of limited prayer made by the learned counsel for the applicant, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with direction to the respondent concerned / competent authority amongst the respondents to decide the representation of the applicant dated 04.01.2020 (Annexure A-6) by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of certified copy of this order.

5. The order so passed, shall be communicated to the applicant by the respondents without any delay.

6. There will be no order as to costs.

7. It is made clear, that we have not expressed any opinion on the merits of the case.

**(Devendra Chaudhry)**  
Member (A)  
Anand...

**(Justice Vijay Lakshmi)**  
Member (J)